

(C)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No. 04 1996

K. C. Panigrahi Applicant (s)

Versus

Union of India Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	4.1.96	<p>REGISTER</p> <p><i>Sar</i> Registrar</p> <p>The Original Application is disposed of at the admission stage with a direction that the Chief Engineer (Central Command) (M.E.S.) Lucknow, shall dispose of the appeal (Vide Annexure-2 to the Original Application) within 45 days from to-day.</p> <p>Hand over a copy of the order to the petitioner's counsel.</p> <p><i>Sar</i> MEMBER (ADMINISTRATIVE)</p>	<p>S.P.O. At the 20/2 is filed.</p> <p><i>h</i> 31/1/96.</p> <p>In this application of 19, the applicant has challenged the order of removal from service.</p>
2	14.3.96	<p>With the consent of Shri P.K.Padhi, learned counsel for the petitioner, the request of Shri Ashok Mohanty, learned Senior Standing Counsel in M.A.235/96 in the following terms is allowed.</p> <p>The request is that a further time of three months from to-day to dispose of the appeal and also for a modification of the order to allow the Commander, Works Engineer, CWE, Ranchi, who is the appellate authority to dispose of the appeal within the aforesaid period of three months from to-day.</p>	<p><i>Sar</i> <i>h</i> 31/1/96</p> <p>For Admonition 2 Sar</p> <p><i>h</i> 31/1/96</p> <p>Bench</p>

(A)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
..2	14.3.96	<p>With the consent of the counsel for the applicant the earlier order stands modified as above. M.A. 235/96 is disposed of accordingly.</p> <p><i>Marasimhasal</i> MEMBER (ADMINISTRATIVE)</p>	<p>A copy of the order M.A. 4-1-ab with application copy may be sent to all respects by regd. post.</p> <p>The same copy of the order may also be given to the applicant's counsel.</p> <p><i>Sathu</i> <i>Chandu</i> 10/1/96 S-O</p>
			<p>Received copy P-A-Padhi ASV:</p> <p>Kindly send the file to the Record room after proper indexing in form No. 21 as per rule-114 of C.A.T. (Procedure re) Rule-24.</p> <p><i>1</i> 22/3/96</p>